

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

AHMEDABAD BENCH

B  
(S)

NO  
CL Reinstatement

O.A. No. /109/90  
T.A. No.

DATE OF DECISION 2nd April, 1993.

Laxmansingh C. and others Petitioner

Mr. P. K. Handa Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. N. S. Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr. V.Radhakrishnan : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Q)

1. Laxmansingh C.
2. Rameshsingh H.
3. Nisar Alamkhan A.
4. Alihasankhan M.
5. Sohel Akhtar Mehmood Unish.
6. Masaibalikhan S.
7. Abararkhan M.
8. Mehboobnabi M.
9. Mohmedhussainkhan G.
10. Suryaborsing B.
11. Gulzarnabi F.
12. Mehfuj Alikhan N.
13. Himsinghbhai M.
14. Albert Paul.

Resident of Vadodara and all are working as Casual Labour at Karachia Yard under Wagon Foreman Karachia.

.....applicants

(Advocate : Mr.P.K.Handa)

versus

1. Union of India,  
Secretary, Ministry of Railways,  
Rail Bhavan,  
New Delhi.
2. General Manager,  
Western Railway,  
Churchgate,  
Bombay.
3. Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Vadodara.
4. Senior Divisional Mechanical Engineer ( C & W )  
Western Railway,  
Pratapnagar,  
Vadodara.

5. Senior Divisional Personal Officer,  
Western Railway,  
Pratapnagar,  
Vadodara.

....respondents.

(Advocate : Mr.N.S.Shevde)

O R A L J U D G M E N T

O.A./109/90

Date: 02-4-1993

Per : Hon'ble Mr.R.C.Bhatt,  
Judicial Member

Heard Mr. Handa for the applicant  
and Mr. Shevde for the respondents. Learned  
advocate Mr.Handa for the applicant submits that  
the liberty be given to the applicant to file  
the Original Application before the Central  
Administrative Tribunal, Bombay Bench, on the  
same cause of action. The learned advocate for  
the respondents has no objection, if such  
permission is given to the him. Hence, we pass  
the following order.

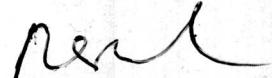
O R D E R

The applicants are allowed to  
withdraw this O.A. with a permission to file  
fresh O.A. before the Central Administrative  
Tribunal, Bombay Bench, on the same cause of

action. The application ~~xx~~ is withdrawn accordingly and is disposed of with no orders as to costs.

  
(V. RADHAKRISHNAN)

Admn. Member

  
(R.C. BHATT)

Member (J)

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